

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA No. 438 of 2013 in
Appeal No. 37 of 2013**

Dated : 20th December, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

GMR Energy Ltd. ...Appellant(s)

Versus

**Karnataka Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant (s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Alok Shankar

Counsel for the Respondent (s): Mr. M.G. Ramachandran for Govt. of
Karnataka
Mr. Anand K. Ganesan

Appeal No. 303 of 2013

Bangalore Electricity Supply Company Ltd. & Ors.Appellant(s)

Versus

GMR Energy Ltd. & Ors. ...Respondent (s)

Counsel for the Appellant (s): Mr. Anand K. Ganesan

**Counsel for the Respondent(s): Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Alok Shankar for R.1
Mr. M.G. Ramachandran for Govt. of
Karnataka**

ORDER in IA No. 438 of 2013

We have heard the Learned Senior Counsel and Learned Counsel for the parties in IA No. 438 of 2013 in Appeal no. 37 of 2013. According to the Learned Senior Counsel for the Appellant they are entitled to receive an amount of Rs. 44.94 crores as an interim measure out of Rs. 67.84 crores as per the Commission order. The Learned Counsel for the Respondent is directed to file the reply in the Application on or before 8.1.2014 after serving copy on the other side.

Post the IA No. 438 of 2013 for hearing on **8.1.2014 at Delhi Bench.**

**Order in Appeal no. 37 of 2013 and
Appeal no. 303 of 2013**

Post the above Appeals for further hearing on **8.1.2014 at Delhi Bench.**

(Rakesh Nath)
Technical Member
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(Justice M. KarpagaVinayagam)
Chairperson